

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Original Application No.41 of 2025 (SZ)
[Earlier O.A. No. 11 of 2025(PB)]**

IN THE MATTER OF:

Tribunal on its own motion **SUO MOTU**
Based on the News Item in The Daily Hunt
Newspaper dt: 04.01.2025 titled, "**6 killed in
firecracker factory explosion at Tamil Nadu's
Virudhunagar**".

And

The Member Secretary,
Tamil Nadu Pollution Control Board (TNPCB),
Chennai and ors.

.. Respondent(s)

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**Advocate
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

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The Member Secretary,
Tamil Nadu Pollution Control Board (TNPCB),
Chennai and ors.

.. Respondent(s)

**REPORT FILED ON BEHALF OF THE FIRST RESPONDENT –
TAMIL NADU POLLUTION CONTROL BOARD.**

I, S. Bharathidasan, S/o. Thiru. M. Selvaraj aged about 59 years having office at No.76, Mount Salai, Guindy, Chennai - 600 032, do hereby solemnly affirm and sincerely state as follows:

1. It is respectfully submitted that, I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the 1st respondent herein and as such I am well conversant with the facts and circumstances of this case.
2. It is respectfully submitted that the Hon'ble National Green Tribunal (Principal Bench), New Delhi took Suo motto cognizance of the News Item published in The Daily Hunt Newspaper dated: 04.01.2025 titled, "6 killed in firecracker factory explosion at Tamil Nadu's Virudhunagar". It is further submitted that the original application was later transferred to the National Green Tribunal (Southern Zone) and the Hon'ble Tribunal directed the 1st respondent to file a report before 24.06.2025.

from 7/7/2025
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

3. It is respectfully submitted that it is pertinent to note that the Sivakasi, a town in Virudhunagar District, houses more than 1000 firecracker manufacturing industries and most of these industries are pre - dominantly functioning in Sivakasi and Vembakottai Taluks of Virudhunagar District. These industries use various hazardous chemicals in the manufacturing process, generate wastewater and emission from the process activity. Also accident/ safety hazard is associated with these industries during manufacturing and usages. So far, 124 firecracker manufacturing industries have obtained consent of the TNPCB.
4. It is respectfully further submitted that a public interest litigation was filed in the Hon'ble Supreme Court of India against bursting of fire crackers as these causes health hazards. The Hon'ble Supreme Court of India in its order dated 23.10.2018 directed as follows:
- i. The crackers with reduced emission (improved crackers) and green crackers only would be permitted to be manufactured and sold.
 - ii. PESO is directed to review the clinical composition of fireworks, particularly reducing Aluminum content, and shall submit its report in respect thereof within a period of two weeks from today.
 - iii. PESO will ensure fireworks with permitted chemicals only to be purchased/possessed/sold/used during Diwali and all other religious festivals, of any religion whatsoever, and other occasions like marriages, etc. It shall test and check for the presence of banned chemicals like Lithium/ Arsenic/ Antimony/ Lead/ Mercury.
 - iv. PESO will ensure suspension of the licenses of manufacturers of such fireworks items and appropriate disposal of such stock.
 - v. On Diwali days or on any other festivals like Gurburab etc., when such fireworks generally take place, it would strictly be from 8.00 p.m. till 10.00 p.m only. On Christmas Eve and New Year Eve, when such fireworks start around midnight 12.00 a.m, it would be from 11.55 p.m. till 12.30 a.m. only.
 - vi. CPCB and respective State Pollution Control Boards/ Pollution Control Committees (SPCBs/PCCs) on the States and Union

Peri
7/7/2025
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
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Territories shall carry out short-term monitoring in their cities for 14 days (commencing from 7 days prior to Diwali and ending 7 days after Diwali) for the parameters namely, Aluminum, Barium, Iron apart from the regulatory parameters against the short-term Ambient Air Quality Criteria Values (AAQCVs) proposed by CPCB with regard to bursting of fire crackers. This will help in generation of data on pollution caused by the bursting of firecrackers and would be helpful for regulation and control quantity of Aluminum, Barium and Iron used in the manufacture of firecrackers.

5. It is respectfully submitted that the Hon'ble Supreme Court of India in its order dated 26.11.2019 directed the firecracker manufacturing industries to manufacture green fire crackers in accordance with the standards prescribed by the new compositions recommended by CSIR-NEERI and prescribed by Petroleum and Explosive Safety Association (PESO).
6. It is respectfully submitted that the District Environmental Engineer (DEE), TNPCB, Virudhunagar District had asked the Firecracker Manufacturing Industries Associations vide letters dated 06.07.2020 and 19.11.2020 to instruct their member industries to apply for the consent of the TNPC Board after obtaining product approval certificate from the CSIR - NEERI for manufacturing of green crackers. Later, various meetings were conducted on 13.07.2021, 22.08.2022, 13.07.2023 and 11.10.2023 by the DEE, TNPCB, Virudhunagar District with Tamilnadu Fireworks and Amorges Manufacturers Associations (TANFAMA) and The Indian Fireworks Manufacturers Association (TIFMA) regarding applying for consent of TNPCB by the firecracker manufacturing industries functioning in the Virudhunagar District. During the meetings, the representatives of the Association stated that the remittance of five term arrears consent fess will be burden for them, since their activity is tiny in nature. Also they assured that they are ready to apply for consent of the TNPC Board and requested to permit them to remit the consent fees from the financial year 2023-2024.

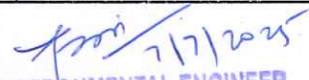

 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

7. It is respectfully submitted that TANFAMA, one of the Association in its letter dated: 22.2.2024, informed that the firecracker manufacturing industries are not generating any waste water and these industries are not classified as hazardous category and has been categorized as lower dangerous explosive category. As these industries are already governed by PESO, Directorate of Industrial Safety and Health (DISH) and District Authority, they have requested to exempt their industries from the purview of Environmental Acts since there is no trade effluent and no process emission generation. Hence, on behalf of all firecracker manufacturing industries they requested Tamil Nadu Pollution Control Board to give exemption to all the firecracker manufacturing industries from Pollution Control Acts.
8. It is respectfully submitted that based on Central Pollution Control Board classification of the industrial sectors dated 07.03.2016, the fire crackers manufacturing and bulk storage facilities have been categorized under Red category and the same is being followed by TNPCB. Hence, TNPCB has mandated that these industries need to obtain the Consent of the TNPC Board for their operation.
9. It is respectfully submitted that happening of frequent accidents in the firecracker manufacturing industries and its explosion leads to many casualties. Recently an explosion happened at M/s.Sri Sainath fireworks at Kollur village, Virudhunagar Taluk, Virudhunagar District on 04.01.2025, which leads to six numbers of casualties.
10. It is respectfully submitted that the unit of M/s.Sainath Fireworks Industries is located in S.No. 180/1, 183/3A, 183/3B, 183/3C, 184/1 ,2A, 2B, 2C, 2D, 2E, 3A, 3B, 3C,188/1,2,3,4,5,6,7,8,9, 189/5A,5B,6A,6B,7B,7C, Kottur Village, Virudhunagar Taluk and Virudhunagar District. The unit is located in an extend area of 27 acres. The unit was established in the name of M/s Sainath Fireworks Industries as per PESO License No. E/HQ/TN/20/1272(E55557) dated: 27.04.2022.
11. It is respectfully submitted that the unit of M/s Sainath Fireworks Industries had already been issued with Show Cause Notices under Water and Air Acts vide Proceeding dated 07.07.2021 for having operated without Consent of the TNPC Board. But the unit has not yet applied for Consent of the TNPC Board till date.


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

Details of unit and status of Licenses:

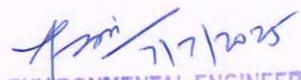
SI No.	Particulars			
1.	License Capacity	Fireworks = 1967.5 kg Sparkles = 850 kg		
2.	Man limit	The persons working in the firecrackers manufacturing industry are limited to 190 persons as approved by PESO		
3.	Explosive magazine capacity	1,30,000 kgs		
4.	Design drawing of the firecracker manufacturing industry having a site plan and construction plan.	Enclosed as Annexure - I		
5.	Details of licenses obtained under ER 2008:			
A	From Petroleum & Explosives Safety Organization (PESO), Nagpur : a. Firework Manufacturing license No. E/HQ/TN/21/1737(E55564), valid upto 31.03.2027, presently under suspension due to accident (Annexure – II) b. Firework Magazine license No. E/HQ/TN/20/1272(E55557), valid upto 31.03.2027, presently under suspension due to accident (Annexure- III)			
B.	Licenses granted by the District Authority : a. Arms Act license No (For Sulphur) : 22/2013 valid till 31.12.2024(Annexure – IV)			
C.	License granted by the Directorate of Industrial Safety and Health Govt. of Tamil Nadu: VNR07158 dated 26.10.2024 for the period upto 31.12.2026. (Annexure V)			
D.	Certificate obtained from CSIR-NEERI, Nagpur on 24.06.2024 (Registration No.TN/2024/59) (Annexure – VI).			
6.	Details of Authorized Persons/Owners/Partners of the firecracker manufacturing industry:			
	Name	Age	Position	Address
	Mr. D. Balaji, S/o. Durai raj	49	Partner	Door No: 2/36, Aalamarathupatti
	Mrs. A. Chitra, W/o. Mr. D. Balaji	47	Partner	Village, Sivakasi Taluk, Virudhunagar district.


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
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7.	Foreman's certificate was issued to Shri N. Prakash having certificate No. E/SS/TN/FM/3473(E160469) as the competent person to supervise and monitor activities in the manufacturing premises. The certificate is valid upto 06.12.2029 (Annexure - VII <u>VII</u>)
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12. It is respectfully submitted that the Petroleum & Explosives Safety Organization (PESO), Directorate of Industrial Safety and Health (DISH), Government of Tamil Nadu and Disaster Management Department are the major licensing authorities for fire crackers manufacturing unit. As per the Chemical Accidents (Emergency Planning, Response Preparedness and Response) Rules, 1996 complement the Manufacturer, Storage and Import of Hazardous Chemicals Rules, 1989 (MSIHC) and provide much needed statutory backup for Crisis Management setup and organizational support. The Chemical Accidents (EPPR) Rules, 1996 envisage Four-tier Crisis Management System in the country at the Central, State, District and Local levels. The Central Crisis Group is headed by the Secretary, Environment & Forests Department, the State Crisis Group by the Chief Secretary, the District and Local Crisis Groups by the District Collector and Sub-Divisional Magistrate respectively, where official of the Department of Directorate of Industrial Safety and Health (DISH) is the Member Secretary.

13. It is respectfully submitted that the unit of M/s. Sainath Fireworks Industries, S.No. 180/1,183/3A etc., Kottur Village, Virudhunagar Taluk and Virudhunagar District was inspected on 08.05.2025 by the DEE, TNPCB, Virudhunagar after the fire accident. During inspection, it was


 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

noticed that the unit was not in operation and the unit was locked. It was also noted that the Directorate of the Industrial Safety and Health (DISH) has issued Notice dated 05.01.2025 to the unit with an instruction to furnish the cause of action, so as to take further actions against the unit.

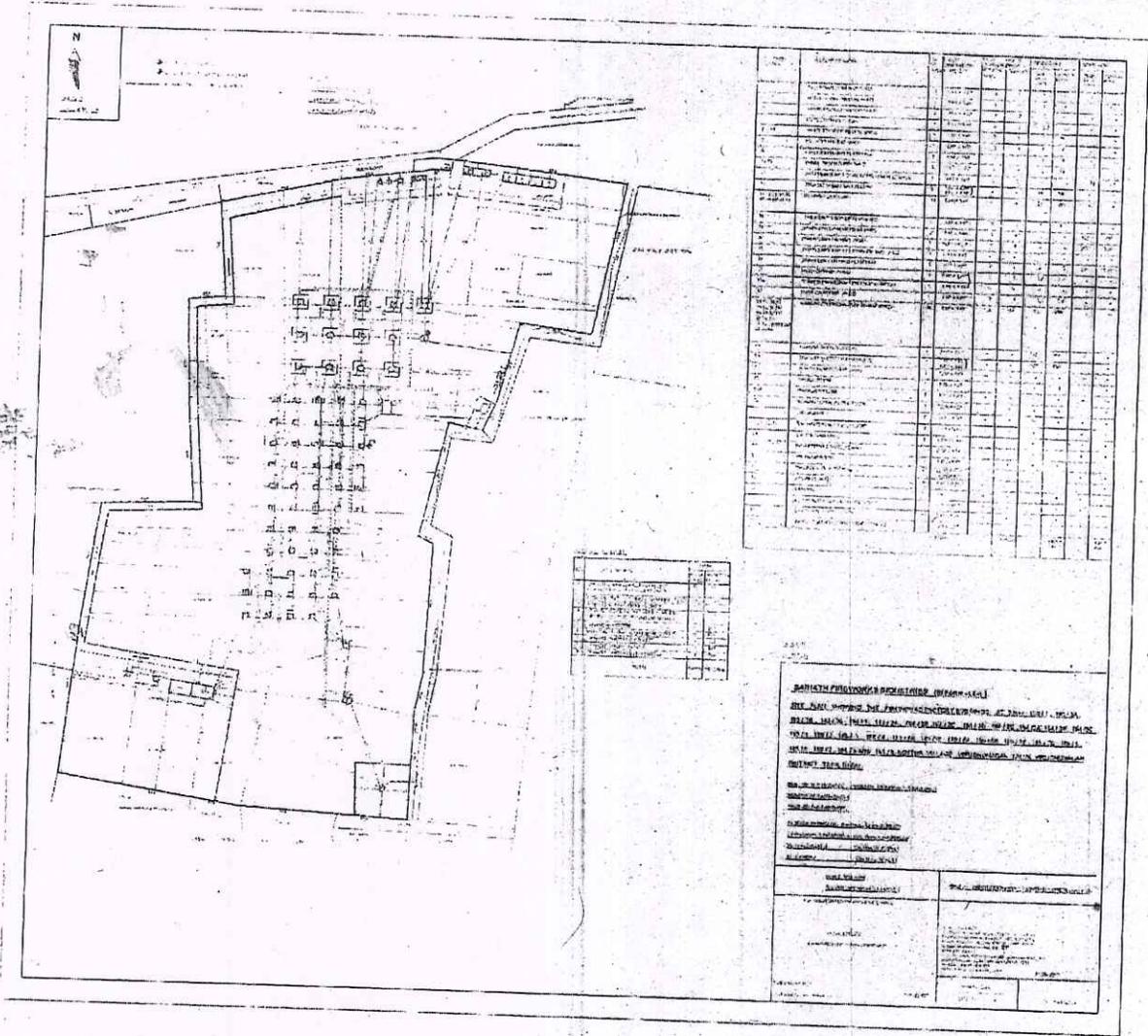
It is, therefore, most humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to consider the submissions made and pass orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Asst 7/7/2025
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

VERIFICATION

I, S. Bharathidasan, S/o. Thiru. M. Selvaraj, working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai having office at No.76, Mount Salai, Guindy, Chennai 600 032, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

Asst 7/7/2025
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.



9



भारत सरकार | Government of India

वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम- विस्फोटक विभाग | Formerly - Department of Explosives

एफ. आर. डी. सी. काम्प्लेक्स, ई. एस. आई. अस्पताल के पास, सिवाकासी पश्चिम | FRDC Complex, Near ESI Hospital, Sivakasi West
 जिला विरुधुनगर, तमिलनाडु सिवाकासी | Dist. Virudhunagar (TN) Sivakasi 626124
 फोन (Phone):- 254233 | फेक्स (Fax):- 255233
 ई-मेल Email: dycces@sivakasi@explosives.gov.in

संख्या (No.): E/HQ/TN/21/1737(E55564)

दिनांक (Date): 27/04/2022

सेवा में | To,

M/s. Sainath Fireworks Industries,
 2/36, Alamarathupatti, Sivakasi Taluk, Town/Village - Sivakasi
 District-VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626189

27 APR 2022

विषय: Survey No.180/1, 183/3A,3B,3C, 184/1,2A,2B,2C,2D,2E,3A,3B,3C, 188/1,2,3,4,5,6,7,8,9, 189/5A,5B,6A,6B,7B,7C. ग्राम Kottur village, जिला VIRUDHUNAGAR, राज्य Tamil Nadu में आतिशबाजी के मैगजीन/गोदाम में बिक्री हेतु कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/HQ/TN/21/1737(E55564) के नवीनीकरण संदर्भ में।
Subject: Possession for Sale of Fireworks from magazine/store house situated at Survey No.:180/1, 183/3A,3B,3C, 184/1,2A,2B,2C,2D,2E,3A,3B,3C, 188/1,2,3,4,5,6,7,8,9, 189/5A,5B,6A,6B,7B,7C, Kottur village, Dist. VIRUDHUNAGAR, Tamil Nadu -Licence No.: E/HQ/TN/21/1737(E55564) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महादय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या E55564 दिनांक 23/03/2022 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2027 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: E55564 dated: 23/03/2022, the subject licence duly renewed upto 31/3/2027 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

Conditions:

1) Orders of Hon'ble Supreme Court of India with respect to writ Petition (Civil) No. 728 of 2015 shall be complied strictly in addition to Explosives Rules 2008 and conditions of the licence.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2027 से पहले इस कार्यालय को भेजे जाएं।

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2027.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (आतिशबाजी गोदाम के लिए लागू नहीं)।
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाए। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter. (Not applicable for fireworks store house)

भवदीय | Your's faithfully

(डॉ. करुणामय पाण्डेय | Dr. Karunamay Pandey)

विस्फोटक नियंत्रक | Controller of Explosives

कृत उप मुख्या विस्फोटक नियंत्रक | For Dy. Chief Controller of Explosives

सिवाकासी | Sivakasi

प्रांतोलोपे प्रेषित | Copy Forwarded to:

10

Licence Endorsed under Rule 107(3) of Explosives Rules, 2008
By Shri K. Thiagarajan, Joint Chief Controller of Explosives, Sivakasi on 15/04/2012

अनुज्ञापन प्रारूप एच. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 में अनुच्छेद 3(क) और (घ) के अन्तर्गत)
(See article 3(a) to (d) of Part I of Schedule IV of Explosives Rules, 2008)

(ख) विक्रय के लिए वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के विस्फोटक और या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञापन
Licence to possess : (b) for sale of explosives of Class 1, 2, 3, 4, 5, 6 or 7 in a magazine.

अनुज्ञापन सं. (Licence No.): E/HQ/TN/21/1737(E55564)
वार्षिक फीस रकम (Annual Fee Rs): 23500/-

1. Licence is hereby granted to

M/s. Sainath Fireworks Industries (आधिभोगी / Occupier : D. Baiji), 2/36, Alamarathupatti, Sivakasi
Taluk; Town/Village - Sivakasi, District-VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626189

को अनुज्ञापन अनुदान की जाती है।

2. अनुज्ञापितधारी का प्रास्थिति | Status of licensee : Partnership Firm.

3. अनुज्ञापन निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।

Licence is valid only for the following purpose.

4. अनुज्ञापन विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।
Licence is valid for the following kinds and quantity of explosives: -- (ह) (a)

क्र. सं.	नाम और विवरण	वर्ग और प्रभाग	उप-प्रभाग	मात्रा किसी एक समय में
Sr. No.	Name and Description	Class & Division	Sub-division	Quantity at any one time
1.	Fire Works	7	1&2	130000 Kg.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञापन के लिए)
(b) Quantity of explosives to be purchased in a calendar month (applicable for licence under article 3(b) and (c)) :

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञापन परिसर की सृष्टि होती है।

The licensed premises shall conform to the following drawing(s):

रेखाचित्र क्र. (Drawing No.) E/HQ/TN/21/1737(E55564)
दिनांक (Dated) 06/08/2012

6. अनुज्ञापन परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No. 189/1, 189/2A, 2B, 2C, 189/1, 2A, 2B, 2C, 2D, 2E, 3A, 3B, 3C, 189/1, 2, 3, 4, 5, 6, 7, 8, 9, 189/5A, 5B, 6A, 6B, 7B, 7C, ग्राम
(Town/Village) : Kottur village

जिला (District) VIRUDHUNAGAR
दूरभाष (Phone) 04562 231552

राज्य (State)
ई. मेल (E-Mail)

पोलिस थाना (Police Station) : Vachakarapatti
पिनकोड (Pincode)
फैक्स (Fax)

7. अनुज्ञापन परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

Two Store Rooms and a packing shed.

8. अनुज्ञापन समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबन्धी शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपायधर्तों के अधीन रहते हुए अनुदान की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

- उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञापन प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञापन की शर्तों और अतिरिक्त शर्तों।
Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्रारूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञापन तारीख 31 मार्च 2017 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2017.

यह अनुज्ञापन, अधिनियम या उसके अधीन विरचित नियमों या आनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञापन की शर्तों का अधिकरण करने या यदि अनुज्ञापन परिसर योजना या उससे संलग्न उपबन्ध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 06/08/2012

मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

Transfers :

• Change in Licensee Name/Address/Status dated - 27/02/2012

नवीनीकरण के पृष्ठकन के लिए स्थान
Space for Endorsement of Renewal

नवीनीकरण की तारीख
Date of Renewal

समाप्ति की तारीख
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प
Signature of licensing authority and stamp

27/04/2022

31/03/2027

Dy. Chief Controller of Explosives, Sivakasi



Amexure ①

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)
(Formerly Department of Explosives)
FRDC Complex, Near ESI Hospital, Sivakasi West
Dist. Virudhunagar (TN) Sivakasi 626124
Tele: 254253 Fax: 255233
Email: dyccesivakasi@explosives.gov.in

No: E/HQ/TN/21/1737(E55564)
Dated : 04/01/2025

ORDER

In exercise of the powers conferred under Section 6E (3)(d) of the Explosive Act, 1884, read with Rule 118 (5)(i) of the Explosives Rules, 2008; Licence No. E/HQ/TN/21/1737(E55564) granted in Form LE-3 under Explosives Rules, 2008 to M/s. Sainath Fireworks Industries (Occupier : D.Balaji), 2/36, Alamarathupatti, Sivakasi Taluk, Distt. VIRUDHUNAGAR, State. Tamil Nadu, Pincode-626189 for Possession for Sale of Fireworks from their Fireworks magazine/store house situated at Survey No.:180/1, 183/3A,3B,3C, 184/1,2A,2B,2C,2D,2E,3A,3B,3C, 188/1,2,3,4,5,6,7,8,9, 189/5A,5B,6A,6B,7B,7C, Kottur village, VIRUDHUNAGAR, Tamil Nadu is suspended as an interim measure with immediate effect till further orders.

M/s. Sainath Fireworks Industries is directed to surrender their Original copy of above licence in the office of this office immediately as required under Section 6E (9) of the Explosive Act, 1884.

S.KANDASAMY
Controller of Explosives
Deputy Chief Controller of Explosives
Sivakasi

(Office Copy Only)

REASON FOR INTERIM SUSPENSION :

1. Special precaution against accident was not taken which resulted in the accident.
This constitutes violation of Rule 19 of Explosives Rules, 2008.

12

Amesure - III



भारत सरकार | Government of India

वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives

एफ. आर. डी. सी. काम्प्लेक्स, ई. एस. आई. अस्पताल के पास, सिवाकासी पश्चिम | FRDC Complex, Near BSI Hospital, Sivakasi West

जिला विरुधुनगर, तमिलनाडु सिवाकासी | Dist. Virudhunagar (TN) Sivakasi 626124

फोन (Phone):- 254253 | फैक्स (Fax):- 255233

ई-मेल Email: dyccesivakasi@explosives.gov.in

संख्या (No.): E/HQ/TN/20/1272(E55557)

दिनांक (Date): 27/04/2022

सेवा में | To:

M/s. Sainath Fireworks Industries,
2/36, Alamarathupatti, Sivakasi Taluk, Town/Village - Sivakasi
District-VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626189

27 APR 2022

विषय: Survey No.180/1, 183/3A,3B,3C, 184/1,2A,2B,2C,2D,2E,3A,3B,3C, 188/1,2,3,4,5,6,7,8,9, 189/5A,5B,6A,6B,7B,7C, ग्राम Kottur village, जिला VIRUDHUNAGAR, राज्य Tamil Nadu में आतिशबाजी के विनिर्माण हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-1 में जारी अनुज्ञप्ति सं E/HQ/TN/20/1272(E55557) के नवीनीकरण संदर्भ में।

Subject: Manufacturing of Fire Works, Sparklers at Survey No.:180/1, 183/3A,3B,3C, 184/1,2A,2B,2C,2D,2E,3A,3B,3C, 188/1,2,3,4,5,6,7,8,9, 189/5A,5B,6A,6B,7B,7C, Kottur village, Dist. VIRUDHUNAGAR, Tamil Nadu -Licence No.: E/HQ/TN/20/1272(E55557) granted in Perm LE-1 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या E55557 दिनांक 23/03/2022 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-1 में जारी अनुज्ञप्ति दिनांक 31/3/2022 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।
Reference to your letter No.: E55557 dated: 23/03/2022, the subject licence duly renewed upto 31/3/2022 and issued in Form LE-1 of Explosives Rules, 2008 is forwarded herewith.

Conditions:

1) Orders of Hon'ble Supreme Court of India with respect to writ Petition (Civil) No. 728 of 2015 shall be complied strictly in addition to Explosives Rules 2008 and conditions of the licence.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/2022 से पहले इस कार्यालय को भेजे जाएं।
For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2022.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
In this connection, please also refer to Rule 112 of Explosives Rules, 2008. इस अनुज्ञप्ति की शर्तों के अनुसार विस्फोटक का रिकार्ड (खाता) बनाए रखने की सलाह दी जाती है।
You are advised to maintain accounts of explosives as per conditions of licence.

भवदीय | Your's faithfully

(डॉ. करुणामय पाण्डेय | Dr. Karunamay Pandey)

विस्फोटक नियंत्रक | Controller of Explosives

कृते उप-मुख्य विस्फोटक नियंत्रक | For Dy. Chief Controller of Explosives
सिवाकासी | Sivakasi

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. जिला माजिस्ट्रेट (District Magistrate), VIRUDHUNAGAR (Tamil Nadu)- सूचना के लिए (for information.)

कृते उप-मुख्य विस्फोटक नियंत्रक | For The Dy. Chief Controller of Explosives.
सिवाकासी | Sivakasi

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://pcso.gov.in> देखें।)
(For more information regarding status, fees and other details please visit our website <http://pcso.gov.in>)

<http://10.0.50.11/IntExp/RNcoveringLetterHindi.asp?LetterGeneratedYN=Y>

27/04/2022

अनुज्ञापन प्रारूप एच.एन.ए. | LICENCE FORM LE-1

(विस्फोटक नियम, 2008 का अनुसूची 4 के भाग 1 के अनुच्छेद 1(क) से (ठ) देखिए।)
(See article 1(a) to (g) of Part I of Schedule IV of Explosives Rules, 2008)

(ग) एक समय में 500 किलोग्राम से अधिक आतिशबाजी या बारूद या दोनों के विनिर्माण के लिए अनुज्ञापन
Licence to manufacture (c) fireworks and/or gunpowder exceeding 500 kilogrammes at any one time.

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अनुज्ञापन सं. (Licence No.): E/HQ/TN/20/1272(E55557)
दरिद्र फीस रकम (Annual Fee Rs): 19450/-

1. Licence is hereby granted to

M/s. Sainath Fireworks Industries (अधिभागी / Occupier: D.Safaji), 2/36, Alamarathupatti, Sivakasi Taluk, Town/Village - Sivakasi, District-VIRUDHUNAGAR, State-Tamil Nadu, Pincode - 626189

को अनुज्ञापन अनुदान की जाती है।

2. अनुज्ञापिधारी की प्रास्थिति | Status of licensee: Partnership Firm

3. अनुज्ञापन निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।

Licence is valid only for the following purpose.

Manufacture of -
Fire Works, Sparklers - के विनिर्माण के लिए।

4. अनुज्ञापन विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।

Licence is valid for the following kinds and quantity of explosives -- (क) (a)

क्र. सं.	नाम और विवरण	वर्ग और प्रभाग	उप-प्रभाग	मात्रा किसी एक समय में
Sr. No.	Name and Description	Class & Division	Sub-division	Quantity at any one time
1.	Fire Works	1.2	1&2	1967.5 Kg
2.	Sparklers	1.3	1	850 Kg

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञापन परिसर को पुष्टि होती है।

The licensed premises shall conform to the following drawing(s).

रेखाचित्र क्र. (Drawing No.) E/HQ/TN/20/1272(E55557)
दिनांक (Dated) 06/08/2012

6. अनुज्ञापन परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No. 180/1, 183/3A, 3B, 3C, 184/1, 2A, 2B, 2C, 3D, 2E, 3A, 3B, 3C, 188/1, 2, 3, 4, 5, 6, 7, 8, 9, 189/5A, 5B, 6A, 6B, 7B, 7C ग्राम
(Town/Village): Kottur village, पुलिस थाना (Police Station): Yachakarapatti

जिला (District) VIRUDHUNAGAR राज्य (State) Tamil Nadu पिनकोड (Pincode) 626189
दूरभाष (Phone) 04562 231552 ई-मेल (E-Mail) फैक्स (Fax)

7. अनुज्ञापन परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

7 Chemical Mixing/Filling Shed, 1 Pellet Making Shed, 2 Shell Assembling Shed, 4 Fuse Cutting/Dipping-Curing/Wrapping Shed, 1 Twinkling Star Dipping Shed, 26 Manufacturing and Finishing Shed, 10 Drying Platform, 1 Pellet Drying Shed, 1 Sparklers Wet Composition Mixing Shed, 2 Sparklers Packetting Shed, 1 Sparklers Dipping Shed, 1 Sparklers Drying Space, 1 Transit Shed for Pellets, 1 Transit Shed for Fuse, 1 Transit Shed for Fireworks with connected facilities.

8. अनुज्ञापन समय-समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपबंधों के अधीन रहते हुए अनुज्ञापन की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

- उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, संनिर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञापन प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञापन की शर्तों और अतिरिक्त शर्तों।
Conditions and Additional Conditions of this licence signed by the licensing authority.
- परिशिष्ट | Annexure

9. यह अनुज्ञापन तारीख 31 मार्च 2017 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2017.

यह अनुज्ञापन, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट Set II के अधीन तथा उपवर्णित इस अनुज्ञापन की शर्तों का अधिक्रमण करने या यदि अनुज्ञापन परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under set Set II, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 06/08/2012

मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

Transfers :

* Change in Licensee Name/Address/Status dated : 27/02/2013

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

नवीनीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp.
27/04/2022	31/03/2027	उप मुख्य विस्फोटक नियंत्रक, सिवाकासी Dy. Chief Controller of Explosives, Sivakasi

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.



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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION(PESO)
(Formerly Department of Explosives)
FRDC Complex, Near ESI Hospital, Sivakasi West
Dist. Virudhunagar (TN) Sivakasi 626124
Tele: 254253 Fax: 255233
Email: dyccesivakasi@explosives.gov.in

No: E/HQ/TN/20/1272(E55557)

Dated : 04/01/2025

ORDER

In exercise of the powers conferred under Section 6E (3)(d) of the Explosive Act, 1884, read with Rule 118 (5)(i) of the Explosives Rules, 2008; Licence No. E/HQ/TN/20/1272(E55557) granted in Form LE-1 under Explosives Rules, 2008 to M/s. Sainath Fireworks Industries (Occupier : D.Balaji), 2/36, Alamarathupatti, Sivakasi Taluk, Distt. VIRUDHUNAGAR, State. Tamil Nadu, Pincode-626189 for Manufacturing Fire Works, Sparklers from their Fire Works, Sparklers manufacturing factory situated at Survey No.:180/1, 183/3A,3B,3C, 184/1,2A,2B,2C,2D,2E,3A,3B,3C, 188/1,2,3,4,5,6,7,8,9, 189/5A,5B,6A,6B,7B,7C, Kottur village, VIRUDHUNAGAR, Tamil Nadu is suspended as an interim measure with immediate effect till further orders.

M/s. Sainath Fireworks Industries is directed to surrender their Original copy of above licence in the office of this office immediately as required under Section 6E (9) of the Explosive Act, 1884.

S.KANDASAMY
Controller of Explosives
Deputy Chief Controller of Explosives
Sivakasi

(Office Copy Only)

REASON FOR INTERIM SUSPENSION :

1. Special precaution against accident was not taken which resulted in the accident. This constitutes violation of Rule 19 of Explosives Rules, 2008.

படிநிலை II / VIII வாரியம் மலர் 22/2013		
ஆய்வு 4214/20 / நாள்: 5.2.2024		
இலாபநிலை 1-1-2021 முதல் 31-12-2023 முடிவு		
ஆண்டு ஆண்டுகளுக்கு முன்பாகப் பிழைப்பு இல்லாமல்		
கொடுக்கப்பட்ட ஆண்டுகள் சிபார்சு செய்து நிர்ணயிக்கப்படுகிறது.		
	குடிசை அளவு மீட்டர்	ஆண்டுகள் அளவு மீட்டர்
கட்டிடம்	1000	4800
குறைபாடு	—	—

(one thousand only)

(Four thousand eight hundred only)

Sd/- R. Karan,
District collector
Virudhunagar

[Signature]
For Collector
District Revenue Officer And
Additional District Magistrate
Virudhunagar District
Virudhunagar.

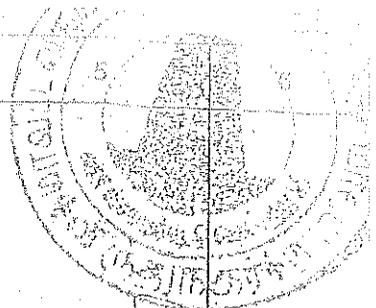
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SMT C
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Annexure - V

தமிழ்நாடு அரசு
தொழிலகப் பாதுகாப்பு மற்றும் சுகாதார இயக்கம்



Government of Tamil Nadu
Directorate of Industrial Safety and Health

Form No.4 - Registration and Licence to work a factory
[Prescribed under Rule 4 (3) of the Tamil Nadu Factories Rules 1950]



Registration Number : VNR07158

Licence Fee : ₹ 24,000/-

Licence is hereby granted / renewed to Mr. D BALAJI valid only for the premises detailed below for use as a factory employing not more than 100 workers on any one day during the year and using installed horse power inclusive of mobile equipment not exceeding 129 horse power subject to the provisions of the Factories Act, 1948 and the Rules made thereunder.

This licence shall remain in force till the 31st day of December 2025 unless such licence is cancelled before that date under rule 109.

Name of the factory : SAINATH FIRE WORKS

Description of Licensed Premises

The licensed premises shown on Plan No. - dated - are situated in Survey No.: 180/1,183/3,4,A,KALLUPATTI ROAD, POMAIYAPURAM, KOTTUR, Virudhunagar Taluk, Virudhunagar District - 626204.

This License renewal is auto Generated through Portal. Hence no signature required.

Date : 26/10/2024

Joint Director of Industrial Safety and Health, Virudhunagar

Renewals				
Sl.No.	Date of Renewal	Fee for Renewal	Date of Expiry	Signature of Joint Director
1	26/10/2024	24,000/-	31/12/2025	
Amendments				
Sl.No.	Amended to Install horse power	Amended to Employ maximum number of workers	Additional fee	Signature of Joint Director
1.				
2.				
Transfers				
Sl.No.	Name of the person to whom transferred	Name of the factory	Signature of Joint Director	
1.				
2.				



CSIR-National Environmental Engineering
Research Institute, Nagpur - 440020



REGISTRATION LETTER

RefNo: (ORN) – GC/R_0524/291 & 292
GC/R_0524/293

Date: 24.06.2024

We are happy to inform you that your firm M/s. Sainath Fireworks Industries, has been successfully registered with CSIR-NEERI and your registration No. is TN/2024/59 for the formulation CZ-Sound, STAR-F-Flowerpot and Light Emitting and SZ-Sparklers.

M/s. Sainath Fireworks Industries, shall undertake on their behalf and on behalf of their employees/representatives/associates to maintain strict confidentiality and prevent disclosure of all the information and data exchanged/generated with CSIR-NEERI. Any changes in the company name and type, registration owners, production capacity, product(s), etc. should mandatorily be intimated to CSIR-NEERI immediately for updating the registration.

For any queries related to technical support and other modalities, contact Project Leader, RACE Project & Head, Climate Change & Green Materials (CC&GM) by e-mail at greencracker.csir@neeri.res.in.

(Sub-vertical In-charge, BDPM)

To,

M/s. Sainath Fireworks Industries,
2/36 G Alamarathupatti, Sivakasi
Tamilnadu - 626130

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(11)

Annexure VII

प्ररूप एलई - 11 | Form LE-11
फोरमैन प्रमाणपत्र | Foreman's Certificate
(अनुसूची 4 के भाग 1 का अनुच्छेद 11 देखें) | (See article 11 of Part 1 of Schedule IV)
[विस्फोटक नियम, 2008 के नियम 107(6) को देखें] | [see rule 107(6) of Explosives Rules, 2008]
(आतिशबाजी और सुरक्षा फ्यूज के विनिर्माण के पर्यवेक्षण का सक्षमता प्रमाणपत्र)
(Certificate of competency to supervise manufacture of fireworks or safety fuse)

सं० / No. : E/SS/TN/FM/3673(E160469)



प्रमाणित किया जाता है कि **Shri N. PRAKASH** (नाम), जिसका जन्म 26/11/1997 (जन्मतिथि) को हुआ था, जो M/s. Sainath Fireworks, D.No. 2/36-G, Alamarathupatti, Thiruthangal, VIRUDHUNAGAR, Tamil Nadu (पता) का निवासी है, ने, Sivakasi (परीक्षा का संचालन करने वाले अधिकारी का नाम) द्वारा तारीख को आयोजित Foreman's examination (परीक्षा का नाम) उत्तीर्ण कर ती है और उसे विस्फोटक नियम, 2008 के अधीन अनुज्ञप्त किसी कारखाने में "आतिशबाजी / सुरक्षा फ्यूज" के विनिर्माण का पर्यवेक्षण करने के लिए प्राधिकृत किया जाता है।

This is to certify that **Shri N. PRAKASH**, born on 26/11/1997, resident of M/s. Sainath Fireworks, D.No. 2/36-G, Alamarathupatti, Thiruthangal, VIRUDHUNAGAR, Tamil Nadu passed the Foreman's examination held on conducted by, Sivakasi and is authorised to supervise manufacture of "Fireworks/Safety fuses" in a factory licensed under Explosives Rules, 2008.

कारखाने का नाम | Factory Name : M/s. Sainath Fireworks Industries, Licence No. E/IIQ/TN/20/1272(E55557)
कारखाने का पता | Site Address : 2/36, Alamarathupatti, Sivakasi Taluk, VIRUDHUNAGAR, Tamil Nadu

यह प्रमाणपत्र 06/12/2029 (जारी करने की तारीख के पाँच वर्ष) तक विधिमाम्य होगा।
This certificate shall remain valid till 06/12/2029 (five years from the date of issue)

यह प्रमाणपत्र, अधिनियम या उसके अधीन बनाए गए नियमों अथवा इस प्रमाणपत्र की शर्तों का उल्लंघन करने पर या यदि आवेदक द्वारा अपने आवेदन प्ररूप में दी गई सूचना में कोई फर्क या विचलन होता है तो निलम्बित या अभिखण्डित कर दिया जाएगा।

This certificate is liable to be suspended or revoked for any violation of the Act or Rules framed thereunder or the conditions of this certificate or if there is any discrepancy or deviation in the information furnished by the applicant in his application form.

स्थान / Place : Sivakasi
तारीख / Date : 06/12/2024

उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives
सिवाकाशी | Sivakasi

पुनर्विधिमाम्यकरण हेतु पृष्ठंकन / Endorsement for revalidation

पुनर्विधिमाम्यकरण की तिथि Date of Revalidation	वैधता समाप्ति की तिथि Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर Signature of licensing authority
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कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

शर्तें / CONDITIONS

- विस्फोटकों के विनिर्माण के लिए लागू की जाने वाली सभी स्थानीय विधियाँ एवं विनियम लागू होंगे।
All local laws and regulations applicable for manufacture of explosives shall be followed.
- मादक शराब, खापक या अन्य खतरनाक औषधियों से प्रभावित किसी व्यक्ति को विस्फोटक सामग्री के उपयोग की अनुज्ञा नहीं होगी।
No person under the influence of intoxicating liquors narcotics or other dangerous drugs shall be allowed to handle explosives materials.
- इस प्रमाणपत्र का धारक उन सभी या किसी निदेशों का पालन करेगा जो सुरक्षा के हित में समय समय पर नियंत्रक द्वारा दिए जाएँ।
The holder of this certificate shall comply with all or any of the directions as may be given by the Controller from time to time in the interest of safety.
- अग्नि या विस्फोट द्वारा दुर्घटनाओं, विस्फोटकों की हानि या उसमें कमी या चोरी की रिपोर्ट अनुज्ञापन अधिकारी, निकटतम पुलिस थाने और उन क्षेत्रों पर अधिकारिता रखने वाले विस्फोटक नियंत्रक का तुरन्त दी जाएगी।
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to licensee, the nearest police station and the Controller of Explosives having jurisdiction over the area.

उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives
सिवाकाशी | Sivakasi

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by MOHAN LAL JANA
Reason: Licence No. : E/SS/TN/FM/3673
Location: Sivakasi [E160469]
Date: 06-12-2024 16:50:47 PM

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL SOUTHERN
ZONE, CHENNAI**

Original Application No.41 of 2025 (SZ)

[Earlier O.A. No. 11 of 2025(PB)]

IN THE MATTER OF:

Tribunal on its own motion **SUO MOTU**
Based on the News Item in The Daily Hunt
Newspaper dt: 04.01.2025 titled, "**6 killed
in firecracker factory explosion at Tamil
Nadu's Virudhunagar**".

And

The Member Secretary,
Tamil Nadu Pollution Control Board
(TNPCCB), Chennai and ors.

Respondent(s)

**REPORT FILED ON BEHALF OF THE
FIRST RESPONDENT – TAMIL NADU
POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:08.07.2025

Date of Hearing on:22.07.2025